

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3450 of 2020

Ramchandra Verma Petitioner

Vs.

The State of Jharkhand Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Prashant Kumar Rai, Advocate

For the State : Ms. Mohua Palit, A.P.P.

Order No. 02

Dated 14th September, 2020

Defects No. 5(e), 9(i) to 9(viii), as pointed out by the office, are ignored.

The petitioner apprehends his arrest in connection with Dhanwar P.S. Case No. 196 of 2017 corresponding to G.R. Case No. 1770 of 2017.

A girl met with an accident and died. It has been alleged that the road was blocked by an unruly mob which had also kept confined the driver of the offending vehicle. The police tried to remove the blockade. They were assaulted and prevented from discharging their official duty.

It appears that the allegations so far as the petitioner is concerned, are general and omnibus in nature. The anticipatory bail application of one of the co-accused, namely, Sansul Ansari @ Md. Azhar Saida has been allowed in A.B.A. No. 6896 of 2019.

On consideration of the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner. The petitioner accordingly is directed to surrender before the learned trial court within four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Giridih in connection with Dhanwar P.S. Case No. 196 of 2017 corresponding to G.R. Case No. 1770 of 2017, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)